

## NOTICE

**In partial modification to the judicial assignment of the Principal Seat at Bombay, which has come into effect from 19<sup>th</sup> November 2018 (Partially modified w.e.f. 26<sup>th</sup> November 2018), it is hereby notified for the information of the Advocates and parties appearing in person that **the Hon'ble the Chief Justice** is pleased to approve following partial modification with effect from 7<sup>th</sup> December 2018 :**

<p>The Hon'ble Shri Justice <b>A. S. OKA</b></p> <p>AND</p> <p>The Hon'ble Shri Justice <b>SANDEEP K. SHINDE</b></p> <p>(Court Room No. 49)</p>	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>For Admission, hearing and order matters therein:</p> <p>A) All civil writ petitions relating to Labour and Service ( Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to Court No.3.</p> <p>B) All civil writ petitions relating to APMC Act including Election Matters and Caste Scrutiny matters pertaining to Elections.</p> <p>C) Civil Writ Petitions relating to Forests.</p> <p>D) Civil Writ Petitions relating to Maharashtra Land Revenue Code.</p> <p>E) Civil Writ Petitions against orders of Central Administrative Tribunal and Maharashtra Administrative Tribunal.</p> <p>F) All Civil Writ Petitions relating to Women and Children.</p> <p>G) Writ Petitions relating to Furlough, Parole, Remission and Commutation of Sentence.</p> <p style="text-align: center;"><b>ORIGINAL SIDE MATTERS</b></p> <p>For Admission, hearing and order matters therein:</p> <p>A) All civil writ petitions relating to Labour and Service ( Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to Court No.3.</p> <p>B) All civil writ petitions relating to APMC Act including</p>
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	<p>Election Matters and Caste Scrutiny matters pertaining to Elections.</p> <p>C) Civil Writ Petitions relating to Forests.</p> <p>D) Civil Writ Petitions relating to Maharashtra Land Revenue Code.</p> <p>E) Civil Writ Petitions against orders of Central Administrative Tribunal and Maharashtra Administrative Tribunal.</p> <p>F) All Civil Writ Petitions relating to Women and Children.</p>
<p>The Hon'ble Shri Justice <b>B. P. DHARMADHIKARI</b></p> <p>AND</p> <p>The Hon'ble Shri Justice <b>SARANG V. KOTWAL</b></p> <p>(Court Room No. 54)</p>	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>For Admission, hearing and order matters therein:</p> <p>A) All Criminal Writ Petitions/ Applications for quashing of FIR, C. R., Charge Sheet, Complaints.</p> <p>B) Criminal Confirmation Cases with connected Appeals.</p> <p>C) All Conviction Appeals wherein accused is in Jail and Appeals through Jail and Applications therein, upto the year 2015.</p> <p>D) Criminal Appeals up to the year 2008 except those assigned to Court No.7.</p> <p>E) All Applications for Leave to Appeal.</p> <p>F) All other Criminal work not assigned to other Courts.</p> <p>G) Civil Writ Petitions of the year 2017 and 2018 not assigned to other Courts.</p> <p style="text-align: center;"><b>ORIGINAL SIDE MATTERS</b></p> <p>For Admission, hearing and order matters therein:</p> <p>A) Civil Writ Petitions of the year 2017 and 2018 not assigned to other Courts.</p>

<p>The Hon'ble Shri Justice <b>INDRAJIT MAHANTY</b></p> <p>AND</p> <p>The Hon'ble Shri Justice <b>V. K. JADHAV</b></p> <p>(Court Room No.21)</p>	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>For Admission, hearing and order matters therein:</p> <p>A) All Criminal Appeals against conviction wherein the accused are on bail.</p> <p>B) All Criminal Appeals against Acquittal.</p> <p>C) All Conviction Appeals wherein accused is in Jail and Appeals through Jail and Applications therein, from the year 2016 onwards.</p> <p>D) Criminal Appeals from the year 2009 onwards except those assigned to Court No. 6.</p> <p>E) All Preventive Detention Matters.</p> <p>F) Habeas Corpus Matters and Criminal References.</p>
<p>The Hon'ble Shri Justice <b>K. K. TATED</b></p> <p>AND</p> <p>The Hon'ble Shri Justice <b>N. J. JAMADAR</b></p> <p>(Court Room No.34)</p>	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>For Admission, hearing and order matters therein:</p> <p>A) Civil Writ Petitions Relating to Maharashtra Co-operative Societies Act.</p> <p>B) Civil Writ Petitions upto the year 2014 not assigned to other Courts.</p> <p>C) All First Appeals.</p> <p>D) All Family Court Appeals.</p> <p>E) All Civil References.</p> <p>F) Contempt Appeals.</p> <p>G) All Civil Work not assigned to other Courts.</p> <p style="text-align: center;"><b>ORIGINAL SIDE MATTERS</b></p> <p>For Admission, hearing and order matters therein:</p> <p>A) Civil Writ Petitions Relating to Maharashtra Co-operative Societies Act.</p> <p>B) Civil Writ Petitions up to the year 2014 not assigned to other Courts.</p>

	<p>C) All Civil References.</p> <p>D) Contempt Appeals.</p> <p>E) All Criminal Contempt Petitions.</p> <p>F) All Civil Work not assigned to other Courts.</p>
<p>The Hon'ble Shri Justice <b>B. P. COLABAWALLA</b>  (Court Room No. 17 Annex)  <b>Commercial Division</b></p>	<p style="text-align: center;"><b>APPELLATE SIDE MATTERS</b></p> <p>For Admission, hearing and order matters therein:</p> <p>Civil Writ Petitions and Civil Revision Applications against Orders of Civil Courts and orders of Judicial Authorities constituted under different Statutes (except Rent Act).</p> <p style="text-align: center;"><b>ORIGINAL SIDE MATTERS</b></p> <p>A) Arbitration Matters not assigned to other Courts.</p> <p>B) Civil work not assigned to other Courts.</p>

**NOTE**

A) The urgent mentioning and placing of the matters pertaining to the Division Bench presided over by the **Hon'ble Shri. Justice Ranjit More** is allowed before the Division Bench presided over by the **Hon'ble Shri. Justice A. A. Sayed** and vice versa.

B) The urgent mentioning and placing of the matters pertaining to the Division Bench presided over by the **Hon'ble Shri. Justice K. K. Tated** is allowed before the Division Bench presided over by the **Hon'ble Shri. Justice A.A. Sayed**.

Dated 6<sup>th</sup> December 2018

By order,

Sd/-  
(A.M.Chandekar)  
Prothonotary and Sr. Master,  
High Court, O.S. Bombay.

Sd/-  
(Ajit N. Mare)  
Registrar (Judl-I)  
High Court, A.S. Bombay.